

**CIRCULAR NO. 28 OF 2021**

Sub.: Declaring holiday to the Subordinate Courts in the State of Maharashtra on account of spread of Corona virus.

Declaration of Holiday on Monday, the 12<sup>th</sup> April, 2021 and in lieu thereof declare the day 8<sup>th</sup> May, 2021 (2<sup>nd</sup> Saturday) as Court Working Day to this Court.

- Ref.: 1. Para 701, Chapter XXXVI of Civil Manual
2. This Office Notification No.SCC/ PublicHolidayList-2021/3477/2020 , dated 28<sup>th</sup> December, 2020.
3. Hon'ble High Court E-mail Letter No.RG/1611/32/2021, dated 9<sup>th</sup> April, 2021

All concerned are hereby informed that the Hon'ble High Court, vide its Letter, dated 9<sup>th</sup> April, 2021 has been pleased to declare 12<sup>th</sup> April, 2021 as holiday for the subordinate Courts in the State of Maharashtra, so as to take the precautionary measures and to break the chain of corona virus.

Therefore, the undersigned is pleased to declare holiday on Monday, the 12<sup>th</sup> April, 2021 and in lieu thereof to declare the day 8<sup>th</sup> May, 2021 (2<sup>nd</sup> Saturday) as Court Working Day to this Court.

In view of above, the Judicial Officers of this Court are hereby requested to keep sufficient number of matters on the Daily Board


of their respective Courts on 8<sup>th</sup> May, 2021 (2<sup>nd</sup> Saturday) for hearing and disposal according to law.

They are further requested that if the matters, which have already been kept on the Daily Board on Monday, the 12<sup>th</sup> April 2021 be kept on next working day i.e. on Thursday, the 15<sup>th</sup> April, 2021 separately for the convenience of the parties and their Advocates for hearing and disposal according to law along with Regular Daily Board of that day.

The staff members, who have assigned the duties on Monday, the 12<sup>th</sup> April, 2021 shall not attend the Office, in view of declaration of holiday. Rest of the arrangement of staff members made, vide Office Order No.19 of 2021, dated 6<sup>th</sup> April, 2021 shall remain unchanged.

All concerned are hereby requested to note the same and act accordingly.

COURT OF SMALL CAUSES }  
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MUMBAI : 9<sup>TH</sup> APRIL, 2021        }

  
( S. C. More )  
Chief Judge